

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER OF:

Jasbir Singh

...

Applicant

VERSUS

State of U.P. & others

...

Respondents

ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 4  
(S.J.P GLOBAL LIMITED)

FILED BY:



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**ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 4  
(S.J.P GLOBAL LIMITED)**


1. That the Answering Respondent is the owner of residential project at Khasra No. 844-848, 850, 851, 867 and 871 mauja-sunrakh bangar, Tehsil and District Mathura. The construction work for the said project was started after obtaining Consent To Establish (NOC) from UPPCB vide letter dated 15.02.2012 and after complying with the terms and conditions of the consent to establish (NOC) and after getting approval of drawing map from Mathura-Vrindavan Development Authority, Mathura.
2. That in terms of the direction mentioned in para 2 of the Order dated 20.08.2024 passed by this Hon'ble Tribunal, it is clarified that the Environmental Clearance is not required in the Answering Respondent's project in view of the fact that the total built-up area does of the project not exceed 20,000 sq. mtr. and as such in case of the present project, the environmental clearance is not required *in terms of the Environment Impact Assessment Notification dated 14.09.2006*. Additionally, the sewage line of the project is already connected with SPS

Rukmani Vihar Colony under the permission of Mathura-Vrindavan Development Authority as already elaborately explained in the earlier affidavit on record.

3. That it is respectfully submitted that the answering respondent had filed an affidavit on 17.08.2024 before this Hon'ble Tribunal indicating that the Answering Respondent on 18.01.2024 as already applied for seeking the consolidated Consent To Operate (CTO) u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and also u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981.
4. That the Respondent State Board had passed an order refusing the consent to operate on 23.02.2024 for the reasons unknown to the Answering Respondent. The Answering Respondent has re-applied for grant of Consent To Operate on 09.08.2024 by completing the formalities and again vide order dated 11.09.2024, the Respondent/ State Board had passed an order refusing the grant the Consent To Operate for the reasons unknown to the Answering Respondent.

Date: 14/09/2024  
Place: MATHURA

SJP Global Ltd.

  
Authorised Signatory

RESPONDENT  
THROUGH



**SAMAKSH GOYAL/  
RANU PUROHIT**

Advocates for the Respondent  
A 405, 1 Floor, Defence Colony  
New Delhi 110024

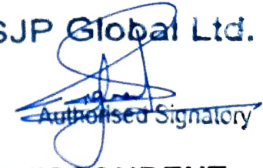
**VERIFICATION**

Verified at Mathura on this 14<sup>th</sup> day of September 2024 that the contents of the above affidavit are correct and true to the best of my knowledge and belief and nothing material has been concealed therefrom.

Date: 14<sup>TH</sup> September 2024

Place: Mathura

SJP Global Ltd.



Authorised Signatory

**RESPONDENT**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER OF :-  
Jasbir Singh

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State of U.P. & others

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AFFIDAVIT

I, Deepak Singhal S/o Shri. Devendra Kumar, aged about 38 Years, Office at: SJP Global Limited 111, Shri Jamuna Dham, Goverdhan Road, Mathura 281004, presently at \_\_\_\_\_ do hereby solemnly affirm and state as under:-

(1) That I am the authorized representative of the Respondent in the above mentioned Original Application and as such I am well conversant with the facts and circumstances of the case and competent to swear the present affidavit.

(2) That I have gone through copy of the additional affidavit and state that the contents thereof are true and correct to my knowledge and belief.

(3) That the annexures attached to the present additional affidavit (if any) are true and correct copies of their respective originals.

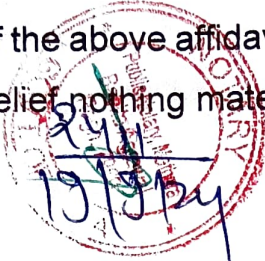
SJP Global Ltd.

Authorised Signatory

DEPONENT

VERIFICATION

Verified at Mathura on this 14<sup>th</sup> day of September, 2024 that the contents of the above affidavit are correct and true to the best of my knowledge and belief nothing material has been concealed therefrom.



SJP Global Ltd.

*[Signature]*  
Authorised Signatory

DEPONENT

The contents of the affidavit documents read over & Explained by *[Signature]* who is identified By *[Signature]* & on oath attested today on *14/9/24* at my office & Noted down in the register at No. .... and charged fees.....

Babita Agrawal Advocate  
Notary Public Mathura

I Know Signatory *[Signature]*  
He/She Has Signed before

Sig Identity